



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई-मेल : romoradabad@uppcb.in, दूरभाष : 0591-2972012

पत्र संख्या : S25/K-7/Moradabad

दिनांक: 11.08.2024

To

The Registrar General
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi

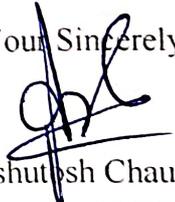
Subject:- Reply Regarding order dated 03.05.2024 passed by Hon'ble NGT in Appeal No. 14/2024 (I.A. No. 96/2024)M/S Kisan Ent Udyog Vs U.P. Pollution Control Board & Ors.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal, dated 03.05.2024 on matter mentioned above, the reply is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure as above,

Yours Sincerely


(Ashutosh Chauhan)
Regional Officer

Copy:

1. District Megistrate, Moradabad.
2. Mr. Amit Shukla, Advocate for U. P. Pollution Control Board.
3. Law Officer-1, U. P. Pollution Control Board, Lucknow.
4. Chief Environmental Officer (Circle- 7), U. P. Pollution Control Board, Lucknow.

Regional Officer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

APPEAL NO. 14 OF 2024

IN THE MATTER OF:

M/S KISAN ENT UDYOG

..... APPELLANT

VERSUS

UTTAR PRADESH POLLUTION
CONTROL BOARD

..... RESPONDENT

**REPLY ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD TO THE APPEAL IMPUGNING THE
RECOVERY CERTIFICATE DATED 05.01.2024 BEING ISSUED
BY THE TEHSILDAR, MORADABAD**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTION:

1. That the present Appeal is not maintainable as the Recovery Certificate dated 05.01.2024 being issued by Tehsildar, Moradabad cannot be impugned before this Hon'ble Tribunal. It is submitted that the present Appeal is not maintainable under Section 16 of the National Green Tribunal Act, 2010.

The Appellant has deliberately not challenged the order dated 15.04.2023 passed by the Respondent imposing the Environment Compensation but has only challenged the consequential order of Recovery passed by Tehsildar.

2. That as the order of Environment Compensation passed by the Respondent under the Air (Prevention and Control of Pollution) Act 1981 cannot be challenged in view of Hon'ble Supreme Court's Judgment in Tamil Nadu Pollution Control Board Vs.

Sterlite Industries (India) Ltd. [(2019) 19 SCC 479], the Appellant in an attempt to dilute the effect of the said judgment has chosen to challenge the Recovery Certificate.

3. That the Appellant has preferred a Writ Petition-C No. 2849 of 2024 before the Hon'ble High Court of Judicature at Allahabad on 24.01.2024 challenging the order dated 05.01.2024 (which is the RC being issued by Tehsildar) and the present Appeal is preferred on 03.02.2024 again challenging the Recovery Certificate dated 05.01.2024. It is important to mention here that the Appellant has chosen to mislead this Hon'ble Tribunal by not disclosing the factum of preferring the Writ Petition before the Hon'ble High Court. The prayer in Writ Petition-C No. 2849 of 2024 is reproduced herein below:

(i) *Issue a writ order of direction in the nature of certiorari to quash the impugned recovery citation dated 05.01.2024 issued by the respondent no. 6, for realization of Rs. 92,81,250/-, during the pendency of the present writ petition, otherwise the applicant/petitioner shall suffer irreparable loss, against the petitioner.*

4. That no relief has been sought against the Respondent No. 1, hence the Respondent No. 1 is not the essential party in the present proceedings.
5. That the Appellant in the entire Appeal has not claimed that the calculation of Environmental Compensation is incorrect or the days of default are incorrect. Hence, in view of admission of operation of the unit and no claim regarding the computation of Environment Compensation, the present Appeal is liable to be dismissed at the outset.

6. The Respondent conducted the inspection of the Appellant unit on 06.02.2023 and found the unit operating in violation of the environmental norms and consents.

A true copy of the Inspection Report dated 06.02.2023 is annexed herewith and marked as **ANNEXURE R/1**.

7. The show cause notice dated 10.02.2023 for imposing the Environment Compensation of INR 84,37,500.00 was issued to the Appellant and sent through Speed Post on 16.02.2023.

A true copy of the Show Cause Notice dated 10.02.2023 and Speed Post receipt dated 16.02.2023 is annexed herewith and marked as **ANNEXURE R/2 (Colly)**.

8. That as no response to the Show Cause Notice dated 10.02.2023 has been received by the Respondent, an order dated 15.04.2023 was passed by the Respondent imposing the Environmental Compensation of INR 84,37,500.00.

A true copy of the order dated 15.04.2023 passed by the Respondent imposing the Environmental Compensation is annexed herewith and marked as **ANNEXURE R/3**.

It is submitted that in compliance of directions passed by Hon'ble National Green Tribunal, New Delhi (NGT) in O.A. No. 593/2017 Patyavaran Suraksha Samiti and Ors. vs. Union of India and Ors., Central Pollution Control Board (CPCB) has prepared methodology for assessment of the Environmental Compensation against defaulter units. CPCB vide its letter dated 08.02.2019 has issued "Levying of Environmental Compensation against Defaulting Industries".

EC : PI x N x R x S x LF
 PI : Pollution Index of Industrial Sector
 N : Number of Violating days
 R : Factor in INR (250)
 S : Factor for scale of operation (0.5 for micro, 01 for medlum and 1.5 for large units)
 LF : Location Factor

This Hon'ble Tribunal has vide order dated 28.08.2019 in O.A. No. 593/2017 Paryavaran Suraksha Samiti and Ors. Vs. Union of India and Ors., has approved the above methodology of CPCB for assessment of Environmental Compensation against the defaulter units.

This Hon'ble Tribunal OA No. 889/2022 (1.A.No. 321/2022) Jeetu Yadav Vs U.P. Pollution Control Board & Ors has issued directions for closure, imposition of Environmental Compensation against the defaulter brick kilns which are operating without valid consent to operate from UPPCB. The Hon'ble Tribunal has vide its order dated 21.12.2023, passed the order below:

" 8. *Initially, submission of Shri Arvind Kumar, learned Counsel appearing for UPPCB was that the amount is to be recovered on the basis of the recovery certificate, but when the Tribunal asked him about authority who has -to issue recovery certificate, he did not dispute that the same is to be issued by the competent officers of the UPPCB.*

9. *Shri Pradeep Misra, learned Counsel has also appeared on behalf of UPPCB and arguing on the issue of recovery of environmental compensation. He has submitted that communication dated 23.11.2023 sent by Member Secretary, UPPCB to the concerned District Magistrates is an order issued by the Board under Section 31A of Air (Prevention and Control of Pollution), 1981 (Air Act). Undisputedly, the communications/orders issued by the Member Secretary to*

concerned District Magistrates under Section 31A of the Air Act have not been complied with.

12. Shri Pradeep Misra, learned Counsel appearing for UPPCB is not in a position to state as to how long the officers of UP PCB to take action for recovery of the amount He has sought time to obtain instructions.

13. We are of the opinion that the environmental compensation which is imposed is required to be recovered and prompt action is required to be taken by competent officers of UPPCB. Hence, they are granted three weeks' time to take appropriate action in this regard and file action taken report on or before the expiry of said three weeks period.

14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UP PCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UP PCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above"

9. The assessment of the Environmental Compensation against the unit is calculated for the maximum period of five years, considering 270 operational days per year. The Environmental Compensation of INR Eighty-Four Lakhs Thirty-Seven Thousand Five Hundred Only (Rs 84,37,500 /-) against the unit at the rate of INR 6250.00 per day for default period of 1350 days.

UPPCB has issued letter to the Collector, Moradabad regarding recovery of Environmental Compensation from the unit concerned.

10. In Para 4.3 of the Appeal, the Appellant has admitted having received the order dated 15.04.2023 of Environment Compensation, however, for chosen not to contact the Respondent to claim that no Show Cause notice has been served on the Appellant. The Appellant preferred the Writ Petition and the present Appeal only after issuance/receipt of Recovery Certificate.
11. The Appellant in para 4.5 of the Appeal has admitted the operation the unit for the want of knowledge of Environmental Laws. It is submitted that ignorance of law is no excuse in law (*ignorantia juris non excusat*), hence, in view of admission on the part of the Appellant, the present Appeal is liable to be dismissed.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal with heavy costs.



40020522022328 Format for verification of details of the brick kilns in compliance of Hon'ble NGT order dated 14.12.2022, in OA No. 889/2022: Jeetu Yadav Vs. U.P. Pollution Control Board & Ors.

S. No.	Particulars	Verification Details
A.	Location Details	
1.	Name of the Brick kiln & Address	Ms Kisan Ent Udyog, Mehmoodpur Bhagwanda Kantha, Moradabad
2.	Owner's name and contact details	Amir Ahmad to Ali Ahmad
3.	Date and Time of Inspection:	06-02-2023
4.	GPS Co-ordinates Longitude: Latitude:	
B.	Verification of the Display Board	
1.	Environmental Data displayed at the main gate: Yes/No. (Photographs to be attached as Annexure-1)	No
C.	Operational/Working Status	
1.	Status at the time of visit Operational or Non-operational (Photograph to be attached as Annexure-2)	Operational
D.	State of Consent to Operate (NOC)	
1.	Validity of Consent: (Copies to be attached as Annexure-3)	No
E.	Production and Capacity	
1.	Production as per Consent to Operate: No. of bricks per day or per month:	22,000 Bricks/day
2.	Capacity of the Brick Kiln, as per details provided by Appellant: No. of bricks per day or per month:	22,000 Bricks/day
3.	Dimensions of the Kiln (ft) Length: Trench width of one side: Height of brick filled in trench from ground level:	270 ft. 18 ft. 8 ft.
4.	No. of chambers fired in one day: Length of a chamber fired in one day (ft):	
5.	Fly Ash (generated from power plant) utilised in brick making (Y/N)	No
6.	Fuel details as per Consent to Operate: Type of fuel per day:	Coal/Wood - 3.0 TAD

F. Verification of the Brick Manufacturing Technology		
1.	Zig-Zag status (Photographs to be attached as Annexure-4)	Rectangular shape (Y/N) ✓ Zig-Zag Setting(Y/N) ✓ ID Fan(Y/N) ✓
2.	Whether ID fan installed, Yes/No If, Yes, then Capacity of ID fan (in terms of Fan Size, HP) (Photograph to be attached as Annexure-5)	No
G. Provision of Monitoring Facilities:		
1.	Permanent Emission Monitoring Facility (Photographs to be attached as Annexure-6)	Platform (Size 4 x 6 sq. feet)(Y/N) ✓ Porthole (minimum 4 inches) (Y/N) ✓ Ladder (Y/N) ✓
2.	Stack height, metre	30 meter
H. Notification Condition		
1	Kiln distance from habitation (>0.8 km)Y/N, orchards (>0.8 km)Y/N, existing brick kiln(s) (>1 km)Y/N	Mango Orchard - 100 meter
2	Fugitive dust emission control measures	No
3	In-house utilisation of ash in brick making Y/N	No
4	Necessary approvals for extracting soil Y/N	No
5	Paving of roads Y/N	No
6	Covering of trucks Y/N	No
1.	Any other remarks: ई 2 मेट्रे का स्थापना स्थल 30 प्रो 211 लम द्वारा जारी अधिसूचना दिनांक - 27-06-2012, 30 प्रो ई 2 मेट्रे (स्थापना हेतु स्थल मापदण्ड) नियमावली 2012 के अनुरूप नहीं है।	

Note: All photographs should have date, time and GPS Co-ordinates.

Anil Kumar

Name & Designation of the inspecting officer:

Signature with Date:

Anil Kumar
06-02-23



39 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

K-7

संदर्भ सं- H88916/C-7/Vividh-612/Jcetv Yadav Moradabad/23

दिनांक- 10.02.2023

पंजीकृत

सेवा में,

M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad

यह कि ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad द्वारा ईट के उत्पादन का कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad का निरीक्षण दिनांक 06.02.2023 को क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के अधिकारियों द्वारा किया गया।

यह कि उक्त निरीक्षण दिनांक 06.02.2023 को ईट भट्टा संचालित पाया गया। ईट भट्टे द्वारा संचालन हेतु बोर्ड से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21/22 के अन्तर्गत संचालन हेतु बोर्ड से सहमति प्राप्त नहीं की गयी है।

यह कि ईट भट्टा उत्तर प्रदेश शासन, पर्यावरण अनुभाग, लखनऊ की अधिसूचना सं०-921/55-पर्या/12-94 (पर्या)/11 दिनांक 27 जून 2022 द्वारा जारी उत्तर प्रदेश ईट भट्टा (स्थापना हेतु स्थल मापदण्ड) नियमावली 2012 में निर्धारित स्थल मापदण्डों के अनुरूप नहीं है।

यह कि ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad द्वारा संचालन हेतु वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 के अन्तर्गत राज्य बोर्ड से संचालन हेतु पूर्व सहमति प्राप्त किये बिना अपनी औद्योगिक इकाई का संचालन कर वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में निहित आज्ञापक प्रावधानों का उल्लंघन किया जा रहा है जो कि एक दण्डनीय कृत्य है।

यह कि बोर्ड में उपलब्ध अभिलेखों के अनुसार आगका ईट भट्टा वर्ष 2005 से संचालित है। ईट भट्टे द्वारा बोर्ड के बन्दी आदेश का उल्लंघन किये जाने को दृष्टिगत रखते हुए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार विगत 05 वर्षों हेतु कुल दिवस 1350 दिन के सापेक्ष पर्यावरणीय क्षतिपूर्ति निम्नवत् आंकलित की जाती है -

$$EC = P \times N \times R \times S \times L \times F$$

$$EC = 50 \times 1 \times 250 \times 0.5 \times 1 \text{ (Per Day)}$$

$$= \text{Rs. } 6,250/- \text{ Per Day}$$

For 1350 days, EC = Rs. 8,437,500/- (Eighty Four Lakh Thirty Seven Thousand Five Hundred Only)

अतः उपरोक्त वर्णित परिस्थितियों में वायु प्रदूषण की रोकथाम व पर्यावरण हित में जन स्वास्थ्य एवं जन साधारण को रबस्थ वातावरण प्रदान करने के उद्देश्य से सक्षम अधिकारी की अनुमति से निम्नानुसार निर्देश जारी किये जाते हैं-

- वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-(ए) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad के विरुद्ध निम्नरूपेण कारण बताओ नोटिस जारी किए जाते हैं:-
 - यह कि क्यों न ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad को तत्काल प्रभाव से बन्द कर दिया जाए।
 - यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाए कि वह आपके ईट भट्टे ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad की खनन अनुज्ञा तथा स्थानीय लाईसेन्स के साथ-साथ अन्य सुविधाओं को तत्काल प्रभाव से निरस्त कर दें।
- ईट भट्टे M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad द्वारा राज्य बोर्ड से संचालन हेतु सहमति प्राप्त किये बिना ईट भट्टे का संचालन किया गया है इस हेतु Rs. 8,437,500/- (Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस निर्गत किया जाता है। आपको निर्देशित किया जाता है कि उक्त नोटिस का प्रतिउत्तर/प्रत्यावेदन 15 दिन के अन्दर बोर्ड मुख्यालय, लखनऊ एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को प्रेषित करना गृनिश्चित करें अन्यथा की स्थिति में ईट भट्टे के विरुद्ध पर्यावरणीय अधिनियमों के अन्तर्गत कार्यवाही प्रारम्भ करते हुए उक्त पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका संपूर्ण उत्तरदायित्व स्वयं ईट भट्टे का होगा।

(अभिषेक त्रिपाठी)
प्रभारी, वृत्त-7

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- जिलाधिकारी, मुरादाबाद।
- मुख्य पर्यावरण अधिकारी, डब्ल्यूएमडी-1 एवं 2, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ को इस अनुरोध के साथ कि उक्त कारण बताओ नोटिस को आई०एम०एस० पोर्टल पर अपलोड किये जाने हेतु संबंधित को निर्देशित करना चाहें।
- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस आशय से कि जारी कारण बताओ नोटिस के अनुपालन हेतु ईट भट्टा M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad को कारण बताओ नोटिस प्राप्त कराकर अनुपालन आख्या प्रेषित करने कष्ट करें।

10/2/23
प्रभारी, वृत्त-7

टी. सी. - 12 बी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष 2720831, 2720828, 2720691, 2720681
फैक्स-0522-2720764
ई-मेल-Info@uppeb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow 226010
Phone 2720831, 2720828, 2720691, 2720681
Fax: 0522 - 2720764
Email: info@uppeb.com

RU494438908IN IVR:8285484438908भारतीय डाक

RL MORADABAD HD <244001>

Counter No:3,16/02/2023,13:08

To:M/S KISAN EINT.UDHYOG

PIN:244501, Kanth SO

From:R.O.UP POLL,CONTROL BOARD

Wt:13gms

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



India Post



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

K-7/36

संदर्भ सं०—H92014/C-7/Vividh-612/Jectu Yadav/Moradabad/Closure/4/2023

दिनांक—15.04.23

सेवा में,

M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad.

विषय— बोर्ड के पत्र सं०—एच88916/सी-7/विधि-612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए के अन्तर्गत जारी कारण बताओ नोटिस एवं पर्यावरणीय क्षतिपूर्ति अधिरोपण के संबंध में।

उपरोक्त विषयक बोर्ड के पत्र सं०—एच88916/सी-7/विधि-612/जीतू यादव मुरादाबाद/23 दिनांक 10.02.2023 का संदर्भ ग्रहण करें जिसके द्वारा आपके ईट भट्टे M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad. द्वारा संचालन हेतु सहमति प्राप्त किये बिना ईट भट्टे का संचालन किये जाने के दृष्टिगत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस एवं ईट भट्टे पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार ₹0 84,37,500/- (₹0 चौरासी लाख सैंतीस हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु नोटिस प्रेषित किया गया था। आप द्वारा उक्त नोटिस के क्रम में प्रत्यावेदन/उचित तथ्य बोर्ड में प्रस्तुत नहीं किया गया है।

उक्त को दृष्टिगत रखते हुए आप द्वारा बोर्ड के बन्दी आदेश का उल्लंघन करते हुए ईट भट्टे का संचालन किये जाने के दृष्टिगत आपके ईट भट्टे M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad. के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत निम्नानुसार बन्दी आदेश जारी किये जाते हैं—

1.. यह कि ईट भट्टा M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad. द्वारा समस्त औद्योगिक प्रक्रियाएं तत्काल प्रभाव से बन्द किया जाता है।

2.. यह कि लक्ष्म अधिकारियों से यह अपेक्षा की जाती है कि ईट भट्टा M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad. को मिलने वाली खनन अनुज्ञा तथा लाइसेन्स को तत्काल प्रभाव से निरस्त कर दें।

उक्त के अतिरिक्त आपके ईट भट्टे द्वारा संचालन हेतु बोर्ड से सहमति प्राप्त नहीं किये जाने के दृष्टिगत ईट भट्टा M/s Kisan Ent Udyog, Mehmoodpur, Bhagwandas, Kanth, Moradabad. के विरुद्ध ₹0 84,37,500/- (₹0 चौरासी लाख सैंतीस हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। आपको निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति धनराशि ₹0 84,37,500/- (₹0 चौरासी लाख सैंतीस हजार पाँच सौ मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता सं०—701502010302104 आई0एफ0एस0 कोड—UBIN0570150 में 15 दिन के अन्दर जमा करते हुए बोर्ड मुख्यालय, लखनऊ एवं क्षेत्रीय कार्यालय, मुरादाबाद को सूचित करना सुनिश्चित करें।

भवदीय,

(विवेक राय)

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:-

- 1.. जिलाधिकारी, मुरादाबाद को इस अनुरोध के साथ कि कृपया उक्त ईट भट्टे के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
- 2.. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, जनपद—मुरादाबाद को इस अनुरोध के साथ कि कृपया उक्त ईट भट्टे के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
- 3.. जिला खनन अधिकारी, मुरादाबाद को इस आशय से प्रेषित है कि उक्त ईट भट्टे के खनन अनुज्ञा पत्र को निरस्त कर दिया जाये।
- 4.. मुख्य पर्यावरण अधिकारी, WMD-1 & 2, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ को इस अनुरोध के साथ प्रेषित है कि उक्त बन्दी आदेश को आई0एम0ए0पोर्टल पर उपलोड किये जाने हेतु से सम्बन्धित को निर्देशित करना चाहेंगे।
- 5.. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ प्रेषित कि ईट भट्टे के विरुद्ध जारी बन्दी आदेश की प्रति ईट भट्टे को प्राप्त कराते हुए आख्या 07 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करें।

Vivek Ray

मुख्य पर्यावरण अधिकारी, वृत्त-7

टी. सी. - 12 वी, विभूति खण्ड

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